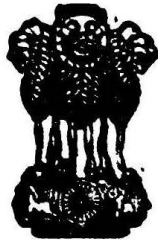


**COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS**

**FIRST TO Hundredth REPORTS
(ENGLISH VERSION)**



सत्यमेव जयते

Third LOK SABHA

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

FORTY-SIXTH REPORT

(Third Lok Sabha)

1. The Chairman of the Committee on Private Members' Bills and Resolutions having been authorised by the Committee, present on their behalf this their Forty-sixth Report.

2. The Committee met on the 8th September, 1964 for examination of the following Constitution (Amendment) Bills under Rule 294 (1) (a) of the Rules of Procedure :—

- * (1) The Constitution (Amendment) Bill, 1964 (*Amendment of article 75*) by Shri Yashpal Singh.
- * (2) The Constitution (Amendment) Bill, 1964 (*Amendment of articles 75, 153 and 164*) by Shri Krishnapal Singh.
- * (3) The Constitution (Amendment) Bill, 1964 (*Insertion of new article 368A*) by Shri Hari Vishnu Kamath.

EXAMINATION OF THE CONSTITUTION (AMENDMENT) BILLS

3. The Members who had given notices of the Bills and representatives of the Ministries concerned with the Bills had been invited to be present at the sitting. Sarvashri Yashpal Singh (who is also a Member of the Committee), Krishnapal Singh and Hari Vishnu Kamath attended the sitting. The representatives of the Ministries of Home Affairs and Law were present.

4. The Committee considered the Bills and the reactions of the Government thereto. The Committee arrived at the following findings as a result of their examination of the Bills :—

FINDINGS OF THE COMMITTEE

- (1) The Constitution (Amendment) Bill, 1964 (*Amendment of article 75*) by Shri Yashpal Singh.

The Bill sought to provide for the continuance in office of the old Council of Ministers and the discharge of functions of the Prime Minister by the senior-most Minister in the event of the death of the Prime Minister.

After hearing the representative of the Ministry of Home Affairs and considering all aspects of the matter, the Committee recommended that the Member might be permitted to move for leave to introduce the Bill.

- (2) The Constitution (Amendment) Bill, 1964 (*Amendment of articles 75, 153 and 164*) by Shri Krishnapal Singh.

The Bill sought to amend articles 75, 153 and 164 in order to provide a check on appointments of Ministers and Governors.

After hearing the representative of the Ministry of Home Affairs and considering all aspects of the matter, the Committee recommended that the Member might be permitted to move for leave to introduce the Bill.

- (3) The Constitution (Amendment) Bill, 1964 (*Insertion of new article 368A*) by Shri Hari Vishnu Kamath.

The Bill sought to insert a new article 368A providing that a Constitution (Amendment) Bill, once defeated, should not be re-introduced before one year.

After hearing the representative of the Ministry of Law and considering all aspects of the matter, the Committee recommended that the Member might be permitted to move for leave to introduce the Bill.

RECOMMENDATION

5. The Committee recommend that Sarvasbri Yashpal Singh, Krishnapal Singh and Hari Vishnu Kamath be permitted to move for leave to introduce their Constitution (Amendment) Bills.

NEW DELHI;
September 8, 1964.
Bhadra 17, 1886 (Saka)

S. V. KRISHNAMOORTHY RAO,
Chairman,
Committee on Private Members'
Bills and Resolutions.